

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 3129
TO BE ANSWERED ON 05th DECEMBER, 2016**

Replacement of Right to Education Act

3129. SHRI PINAKI MISRA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to replace the current Right to Education Act with Right to Quality Education Act;
- (b) if so, by when such legislation is likely to be presented before the Parliament;
- (c) the salient features of the said bill; and
- (d) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a) : No, Madam. There is no proposal at present.

(b) and (c) : Do not arise.

(d) : The present Right of Children to Free and Compulsory Education (RTE) Act, 2009 has laid down the duties of the appropriate Government and the local authority to ensure that good quality elementary education conforming to norms and standards is provided, that curriculum and courses of study are prescribed in a timely manner, and that teachers are trained. It also provides for putting in place a continuous and comprehensive evaluation of the child's understanding of knowledge and his or her ability to apply the same. To further strengthen the emphasis on quality education, the learning outcomes for students at elementary level are being finalized.
